

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

Original Application No.396/2013

Dated this the 03rd day of August, 2020

CORAM:

Hon'ble Sh. Jayesh V. Bhairavia, Member (J)

Hon'ble Sh. Dr.A.K. Dubey, Member (A)

Ravindra Vitthalbhai Parmar,
Aged 47 years,
Presently serving as Transmission Executive in
Doordarshan, DDK, Ahmedabad,
Drive-in-Road, Thaltej Ahmedabad – 380 054
Gujarat,

Residing at:

Arihant Flat No.6, Derasar Road,
Near Mithakhali Six Road, Opposite:HDFC Bank,
Navrangpura, Ahmedabad – 380 009.

Applicant

(By Advocate Mr.A.L.Sharma)

Vs.

1. Union of India,
To be represented through
Secretary to the Govt of India,
Ministry of Information & Broadcasting,
Govt. of India, Shastri Bhavan, New Delhi – 110 001.
2. Prasar Bharati Secretariat,
PTI Building, 2nd Floor,
Parliament Street, New Delhi 110 001.
3. Director General,
All India Radio, Broadcasting Corporation of India,
PTI Building, Parliament Street,
New Delhi 110 001.

4. Deputy Director General (PROG)
Doordarshan, DDK, Ahmedabad,
Drive-in-Road, Thaltej,
Ahmedabad – 380 054
Gujarat.

Respondents

(By Advocate Mr.H.D.Shukla)

O R D E R (Oral)

Per: Jayesh V.Bhairavia, Member (J)

1. In the instant OA, aggrieved by order passed by the respondents dated 08.11.2013 for Office order No.04/04/2012-SI(B) Part/1214 (Annexure A) applicant has approached this Tribunal. Today case has been taken up for final hearing through Video Conferencing. Counsel for the applicant Mr.A.L.Sharma submits that the controversy and disputes involved in this O.A. is with respect to change of applicant's Caste category i.e., SC to OBC category.

It is submitted that the applicant has joined his service as SC category candidate in the Doordarshan, DDK, Ahmedabad. The applicant belongs to Mochi category. However, vide order dated 16.06.2011, the Govt. of Gujarat has changed the status of Mochi Caste into OBC category. The said notification at present is under challenge before the Supreme Court in SLP(C) No.006946/2015 in the case of Gujarat Mochi Samaj Sewa Trust vs. Union of India. Therefore, it is submitted that the fate of

applicant's Caste status will determine as per the decision of Apex Court in the aforesaid pending SLP.

2. Further, on instruction learned counsel for applicant submits that applicant's status of the Caste will also be determined as per the Hon'ble Apex Court decision in the aforesaid pending SLP.
3. Since the said notification is subjudice before the Hon'ble Apex Court in the aforesaid SLP and the result of it would have direct bearing in deciding the status/category of the applicant's Caste and validity of impugned order herein. Therefore, in our considered opinion, it is open for the applicant to submit his representation after the final decision of Hon'ble Apex Court in the aforesaid SLP if any grievance survives. Accordingly, we dispose of this O.A. by granting liberty to the applicant to file his representation before the competent authority after final decision by the Hon'ble Apex Court in the case of Gujarat Mochi Samaj Sewa Trust vs. Union of India in SLP(C) No.006946/2015 if he so desires. OA is disposed of accordingly. No costs.

Dr. A.K.Dubey)
Administrative Member

(Jayesh.V.Bhairavia)
Judicial Member